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**CONSTITUTION OF  
THE WORLD HEALTH ORGANIZATION**

**SIGNED AT NEW YORK ON 22 JULY 1946**

**AMENDMENT TO ARTICLE 7**

Adopted by the Eighteenth World Health Assembly  
at its Twelfth Plenary Meeting on 20 May 1965

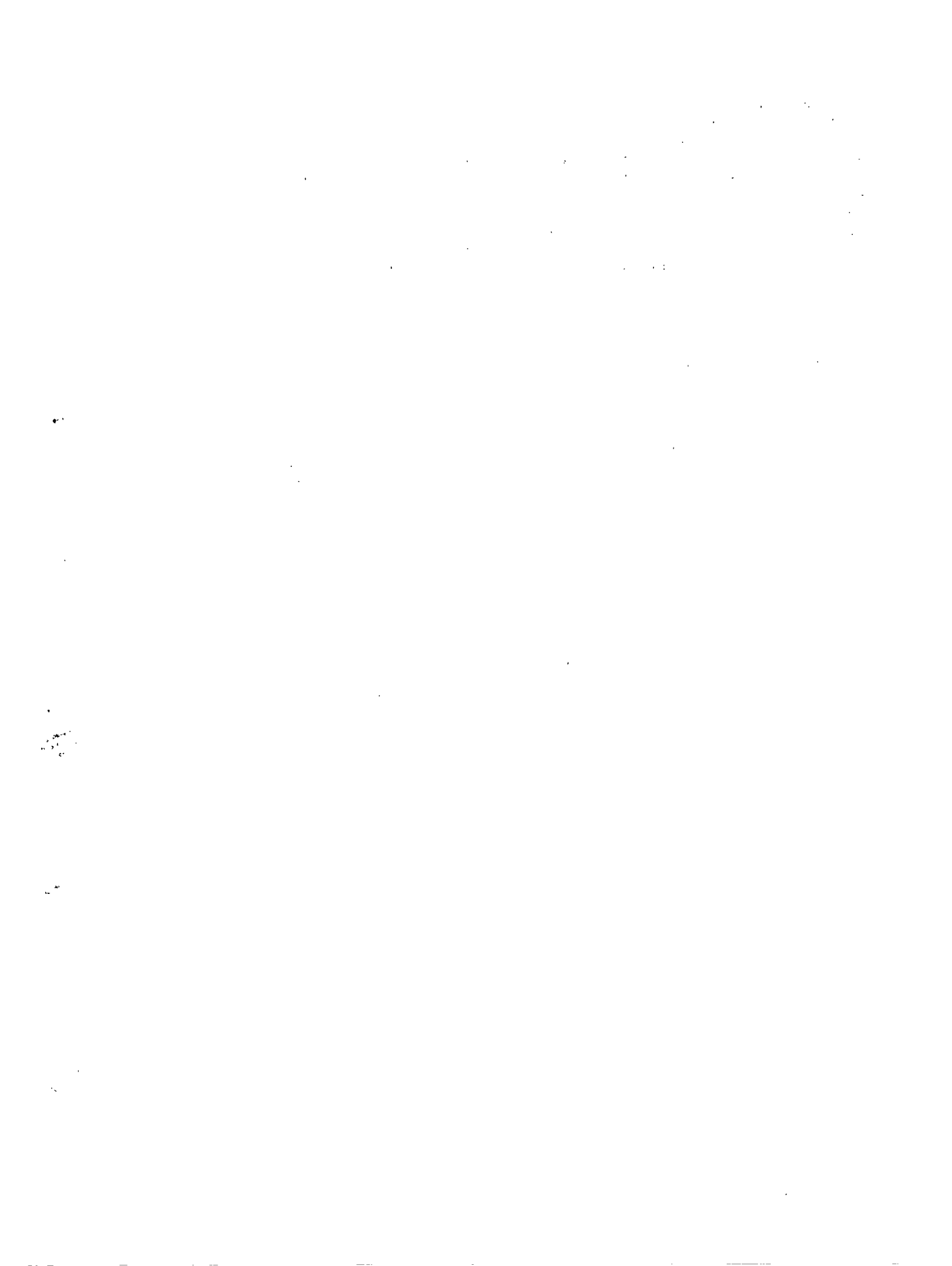
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**CONSTITUTION  
DE L'ORGANISATION MONDIALE DE LA SANTE**

**SIGNEE A NEW YORK LE 22 JUILLET 1946**

**AMENDEMENT A L'ARTICLE 7**

Adopté par la Dix-Huitième Assemblée mondiale de la Santé  
à sa douzième séance plénière le 20 mai 1965



WORLD HEALTH ORGANIZATION

RESOLUTION  
OF THE  
EIGHTEENTH WORLD HEALTH ASSEMBLY  
AMENDING THE CONSTITUTION  
OF THE WORLD HEALTH ORGANIZATION  
(Article 7)

100



The Eighteenth World Health Assembly,

Considering the proposal made by the Government of the Ivory Coast for the amendment of Article 7 of the Constitution; and

Noting that the provision of Article 73 of the Constitution, which requires that the texts of proposed amendments to the Constitution shall be communicated to Members at least six months before consideration by the Health Assembly, has been duly complied with,

I

1. ADOPTS the amendments to the Constitution set forth in the Annexes to this resolution, and which shall form an integral part of this resolution, the texts in the Chinese, English, French, Russian and Spanish languages being equally authentic;
2. DECIDES that two copies of this resolution shall be authenticated by the signatures of the President of the Eighteenth World Health Assembly, and the Director-General of the World Health Organization, of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization;

II

Considering that the aforesaid amendments to the Constitution shall come into force for all Members when accepted by two-thirds of the Members in accordance with their respective constitutional processes, as provided for in Article 73 of the Constitution,

DECIDES that the notification of such acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations, as required for acceptance of the Constitution by Article 79(b) of the Constitution.

IN FAITH WHEREOF we have appended our signatures hereto.

Done at Geneva this twenty-first day of May 1965 in two copies.

(Signed) Victorio Vincente Olguin

President of the Eighteenth World  
Health Assembly

(Signed) M.G. Candau

Director-General of the  
World Health Organization

ORGANISATION MONDIALE DE LA SANTE

RESOLUTION

DE LA

DIX-HUITIEME ASSEMBLEE MONDIALE DE LA SANTE

AMENDANT LA CONSTITUTION DE

L'ORGANISATION MONDIALE DE LA SANTE

(Article 7)



La Dix-Huitième Assemblée mondiale de la Santé,

Considérant la proposition d'amendement à l'article 7 de la Constitution présentée par le Gouvernement de la Côte-d'Ivoire; et

Constatant que les stipulations de l'article 73 de la Constitution, d'après lesquelles les textes des amendements proposés à la Constitution doivent être communiqués aux Etats Membres six mois au moins avant qu'ils ne soient examinés par l'Assemblée de la Santé, ont été dûment observées,

I

1. ADOPTE les amendements à la Constitution figurant dans les annexes à cette résolution et qui en font partie intégrante, les textes anglais, chinois, espagnol, français et russe étant également authentiques;
2. DECIDE que deux exemplaires de la présente résolution seront authentifiés par la signature du Président de la Dix-Huitième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires sera transmis au Secrétaire général de l'Organisation des Nations Unies, dépositaire de la Constitution, et l'autre conservé dans les archives de l'Organisation mondiale de la Santé;



II

Considérant que les amendements à la Constitution susmentionnés entreront en vigueur pour tous les Etats Membres lorsqu'ils auront été acceptés par les deux tiers de ceux-ci conformément à leurs règles constitutionnelles respectives, ainsi qu'il est prévu par l'article 73 de la Constitution,

DECIDE que chaque notification d'acceptation s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général de l'Organisation des Nations Unies, comme le prévoit l'article 79 b) de la Constitution pour l'acceptation de la Constitution elle-même.

EN FOI DE QUOI nous avons signé le présent document.

Fait à Genève, le vingt et un mai 1965, en deux exemplaires.

(Signé) Victorio Vincente Olguin

(Signé) M.G. Candau

Le Président de la Dix-Huitième Assemblée  
mondiale de la Santé

Le Directeur général de  
l'Organisation mondiale de la Santé





CHINESE TEXT

第七條 - 刪除並代以

第七條

- (一)如會員國不克履行其對本組織所擔負之財政義務，或遇有其他特別情形，衛生大會認為情形適當時，得停止該會員國所享有之選舉特權及便利，衛生大會並有權恢復此種選舉特權及便利。
- (二)如會員國忽視本組織法所定之人道原則及宗旨，故意施行種族歧視政策，衛生大會得予以停權或開除其在世界衛生組織之會籍。但如有詳細報告，證明該國已放棄原先引致其停權或開除之歧視政策，衛生大會得依據執行委員會之建議，恢復其權利，特權暨會籍。

ENGLISH TEXT

Article 7 - Delete and replace by

Article 7

(a) If a Member fails to meet its financial obligations to the Organization or in any other exceptional circumstances, the Health Assembly may, on such conditions as it thinks proper, suspend the voting privileges and services to which a Member is entitled. The Health Assembly shall have the authority to restore such voting privileges and services.

(b) If a Member ignores the humanitarian principles and the objectives laid down in the Constitution, by deliberately practising a policy of racial discrimination, the Health Assembly may suspend it or exclude it from the World Health Organization.

Nevertheless, its rights and privileges, as well as its membership, may be restored by the Health Assembly on the proposal of the Executive Board following a detailed report proving that the State in question has renounced the policy of discrimination which gave rise to its suspension or exclusion.

FRENCH TEXT

Article 7 - Supprimer et remplacer par

Article 7

a) Lorsqu'un Etat Membre ne remplit pas ses obligations financières vis-à-vis de l'Organisation, ou dans d'autres circonstances exceptionnelles, l'Assemblée de la Santé peut, aux conditions jugées par elle opportunes, suspendre les privilèges attachés au droit de vote et les services dont bénéficie l'Etat Membre. L'Assemblée de la Santé aura pouvoir de rétablir ces privilèges afférents au droit de vote et ces services.

b) Lorsqu'un Etat Membre ne tient pas compte des principes humanitaires et des objectifs énoncés dans la Constitution, applique délibérément une politique de discrimination raciale, l'Assemblée de la Santé peut prononcer sa suspension ou son exclusion de l'Organisation mondiale de la Santé.

Toutefois, les droits et privilèges, ainsi que la qualité d'Etat Membre, peuvent être rétablis par l'Assemblée de la Santé sur proposition du Conseil exécutif à la suite d'un rapport circonstancié prouvant que l'Etat en question a renoncé à la politique de discrimination ayant motivé sa suspension ou son exclusion.

RUSSIAN TEXTСтатья 7 - Аннулировать и заменитьСтатьей 7.

а) В случае невыполнения членом Организации своих финансовых обязательств по отношению Организации, или при других исключительных обстоятельствах, Ассамблея здравоохранения может, на тех условиях, которые она сочтет правильными, временно лишить члена Организации принадлежащего ему права голоса и права на обслуживание. Ассамблея здравоохранения полномочна восстанавливать означенные право голоса и право на обслуживание.

б) Когда страна-член не следует изложенным в уставе гуманистическим принципам и целям путем преднамеренного проведения политики расовой дискриминации, Ассамблея здравоохранения может временно лишить эту страну ее прав или исключить ее из Всемирной организации здравоохранения.

Однако ее права и привилегии, а также членство могут быть восстановлены Ассамблеей здравоохранения по предложению Исполнительного комитета в соответствии с подробным докладом, доказывающим, что данная страна отказалась от политики дискриминации, вызвавшей временное лишение ее прав или исключение.

SPANISH TEXT

Artículo 7 - Sustitúyase por

Artículo 7

(a) Si un Miembro deja de cumplir con las obligaciones financieras para con la Organización, o en otras circunstancias excepcionales, la Asamblea de la Salud podrá, en las condiciones que juzgue apropiadas, suspender los privilegios de voto y los servicios a que tenga derecho tal Miembro. La Asamblea de la Salud tendrá autoridad para restablecer tales privilegios de voto y servicios.

(b) Si un Estado Miembro hace caso omiso de los principios humanitarios y de los objetivos enunciados en la Constitución practicando deliberadamente una política de discriminación racial, la Asamblea de la Salud podrá suspender o excluir de la Organización a dicho Miembro.

Ello no obstante, la Asamblea de la Salud podrá restablecer al Miembro de que se trate en el ejercicio de sus derechos y privilegios y, a propuesta del Consejo Ejecutivo, readmitirlo en la Organización si del oportuno informe circunstanciado resultara que el citado Miembro había renunciado a la política discriminatoria sancionada con la suspensión o la exclusión.



I hereby certify that the foregoing text is a true copy of the resolution adopted by the Eighteenth World Health Assembly at its Twelfth Plenary Meeting on 20 May 1965, amending Article 7 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General,  
The Legal Counsel:

Je certifie que le texte qui précède est la copie conforme de la résolution adoptée par la Dix-Huitième Assemblée mondiale de la santé à sa douzième séance plénière le 20 mai 1965, amendant l'article 7 de la Constitution de l'Organisation mondiale de la santé signée à New York le 22 juillet 1946, résolution dont un exemplaire dûment authentifié est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général,  
Le Conseiller juridique :

*Car. M. S. S. S. S.*

United Nations, New York  
8 July 1983

Organisation des Nations Unies, New York  
le 8 juillet 1983







Certified true copy IX.1(b)  
Copie certifiée conforme IX.1(b)  
July 1983